Appointment of a Commission on charges of corruption against Ministers of West Bengal

*II3. SHRI BHUPESH GUPTA:

53

SHRI YOGENDRA SHARMA:
DR. Z. A. AHMAD: SHRI L.
MAHAPATRO: SHRI BHOLA
PRASAD:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Chief Minister of West Bengal met the Prime Minister in June, 1974 in regard to the appointment a Commission under the Commission of Inquiry Act, to go into the charges of corruption against some Ministers in that State and had discussion with her on the subject;
- (b) whether it is also a fact that the announcement about the Commission was accompanied by a statement by the Chief Minister suggesting certain amendments to the Commission of Inquiry Act; and
- (c) whether the Central Government is aware that the Chief Minister who had earlier proposed the appointment of the Commission, later on decided not to submit any memorandum to the Commission?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) The Chief Minister of West Bengal met the Prime Minister in June, 1974 and discussed various matters. It is not customary to disclose the nature of such discussions between the Prime Minister and Chief Ministers.

- (b) A Commissions of Inquiry (West Bengal Amendment) Ordinance, 1974 has been issued by the Government of West Bengal in order to vest the Commission of Inquiry constituted by that Government with larger powers than admissible under the Commissions of Inquiry Act, 1952.
 - (c) No.

Brahamputra floods

♦114. SHRI NABIN CHANDRA BURA-GOHAIN:

DR. R. K. CHAKRABARTI:

SHRI N. P. CHAUDHARI:

SHRI I. D. SINGH:

SHRI YOGENDRA SHARMA:

Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) the total loss suffered in respect of crops, cattle, human lives. Government and individual property on account of floods in the Brahamputra and its tributaries in Assam during the month of June last;
- (b) what relief was provided to the affected people; and
- (c) what measures have been taken by the Central Government for controlling the Brahamputra and its tributaries?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) The State Government of Assam have made a rough preliminary assessment of the damage caused by floods and erosion during June and early in July in the rivers ol Assam, according to which the damage is as following:—

Separate figures of damage caused by floods in the Brahamputra and its tributaries and other rivers of Assam have not been reported by the State Government. A detailed assessment of damage caused by floods if possible only after the floods recede coapletely.

- (b) The State Government of Assam made arrangements for shifting the marooned people to safe places and providing food and shelter to the people affected by the floods. An amount of Rs. 4.65 lakhs as gratuitous relief has been sanctioned by the State Government of Assam for this purpose. The State Government have also sanctioned Rs. 50,000 as test relief for providing employment, as necessary, to the flood alfected people.
- (c) The State Government of Assam is responsible for the planning and implementation of flood control measures in the Biahamputra and its tributaries. The measures implemented during the plans upto the end of 4th Plan consist of 3,000 kms. of embankments and 44 town protection schemes. These have provided reasonable protection to about 7 lakh hectares of area prone to floods. Such measures are being continued in the vulnerable areas according to the availability of funds. The State Government had also undertaken, before the floods of 1974, construction of 8 retired embankments, 5 anti erosion schemes and raising and strengthening of existing embankments wherever necessary to stabilise the benefits from the works already implemented.

Research work in industries

- *115. SHRI IB. ANANDAM: Will the Minister ctf INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:
- (a) whether the C.S.I.R. has announced any scheme for a closer coordination between research and industry; and
 - (b) if so, what are the details thereof?

THE MINISTER OF INDUSTRIAL DE-VELOPMENT AND SCIENCE AND TEC-HNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) The Council of Scientific and Industrial Research has not announced any new scheme.

(b) Does not arise.

केन्द्र शासित विद्युत् विकास परियोजनाम्रों के लिए प्रस्ताव

- *116. श्री रामराव ध्यानोबा जगतप ग्रवरगावंकर : क्या सिचाई ग्रौर विद्युत् मंत्री यह बताने की कृपा करेंगे कि :
- (क) महाराष्ट्र सरकार द्वारा उक्त राज्य में केन्द्र शासित विद्युत् विकास परियोजनाओं के लिए केंद्रीय सरकार को भेजे गए प्रस्ताबों का ब्यौरा क्या है;
- (ख) केन्द्रीय सरकार द्वारा किन-किन परियोजनाओं को स्वीकृत किया गया है ; श्रौर
- (ग) स्वीकृत परियोजनाओं का कार्य कब प्रारम्भ होने की संभावना है ?

[[Proposals for the Centrally administered power development projects in Maharashtra

- *116. SHRI R. D. J. AVERGOANKAR: Will the Minister of IRRIGATION AND POWER be pleased to state:
- (a) the details of the proposals submitted by the Maharashtra Government to the Central Government regarding the Centrally administered power development projects in that State:
- (b) the details of the projects which have been approved by the Central Government; and
- (c) by when the approved projects are likely to be undertaken?]

सिंचाई श्रौर विद्युत् मंत्री (श्री के० सी० पन्त): (क) से (ग) विवरण सभा पटल पर रखा जाता है।

विवररण

(क) से (ग) महाराष्ट्र सरकार से राज्य में स्थित परियोजनाओं को केन्द्रीय परियोजनाओं के रूप में शामिल करने के लिए निम्नलिखित तीन प्रस्ताव प्राप्त हुए थे। प्रत्येक की स्थिति नीचे दी जाती है।

^{†[]} English translation,